

TO BE PUBLISHED IN PART II, SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & BANKING)

New Delhi, the 29th July, 1976.

NOTIFICATION
(INCOME - TAX)

No. 1411 (F.No.176/19/76-IT(AI)): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961(43 of 1961) the Central Government hereby notifies Sri Bhavanarayana Swamy and Shree Someswara Swamy Temples, Bapatla, Andhra Pradesh to be places of public worship of renown throughout the State of Andhra Pradesh for the purposes of the said Section.

sd/-

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road Mayapuri Industrial Area,
(Near Rajouri Garden),
New Delhi.

No. (F.No.176/19/76-IT(AI):

Copy forwarded to:-

1. The Commissioner of Income-tax, Andhra Pradesh-II, Hyderabad with reference to his letter No. PR No. I/30H(2)(b)/BPT/75-76, dated 3.7.76.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Andhra Pradesh.

(M. SHASTRI)

UNDER SECRETARY CENTRAL BOARD OF DIRECT TAXES

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